

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 167/TT/2022

Date: 22.7.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) determination of Transmission Tariff from DOCO to 31.3.2024 for Transmission Assets under Project – "POWERGRID works associated with North Eastern Region Strengthening Scheme-V"

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.8.2022 :

- a) Legible copy of deemed COD letter for Asset - 3
- b) Methodology for calculation of rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets covered in the instant Petition.
- c) Copy of approved RCE.
- d) Discharge of Initial Spares for all the assets covered in the instant Petition.
- e) Clarify the status of downstream system of the asset covered under in the instant petition.
- f) Current status of the COD for Asset-3.
- g) With regard to additional capitalization in 2019-24 period, clarify submit the following:
 - I. Whether additional capitalization claimed within the cut-off date and

